

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 773 of 2001

Allahabad this the 12th day of April, 2002

Hon'ble Mr. Justice R.R.K.Trivedi, V.C.

Hon'ble Mr. C.S.Chadha, Member (A)

1. Krishna Kumar, S/o Shri Hira Lal, R/o Block No. 256/12, New Labour Colony, Babupurwa, Kanpur.
2. Suresh Chandra Mishra, S/o Late Baboo Ram Mishra R/o Block No. 141/2, New Labour Colony, Babupurwa, Kanpur.
3. P.K.Srivastava, S/o Sri Ram Prasad Srivastava, Qr. No. 124/110, Block 'C', Govind Nagar, Kanpur.
4. K.N.Sahu, S/o Late Gaya Prasad Sahu, R/o Qr. No. 112/312, Swaroop Nagaf, Kanpur.
5. Lalla Singh, S/o Late Swaroop Singh, R/o Qr. No. B5/B, Nirala Nagar, Railway Colony, Kanpur.
6. Ramesh Chandra, S/o Late Ram Lal, R/o Qr. No. 936/B, Govind Nagar Railway Colony, Kanpur.

Applicant

Advocate Shri C.P.Gupta

Versus

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Allahabad.

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3. The Senior Divisional Personnel Officers,
Northern Railway, D.R.M.'s Office,
Allahabad.

Respondents

By Advocate Shri Gyan Prakash

O R D E R (Oral)

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

By this O.A. the applicants have challenged the orders dated 09/02/00 (annexure-1) and 26.05.00 (annexure-2) by which it has been stated that 15% teaching allowance shall be calculated after fixing the pay in the time scale of Rs.5000-8000. By earlier order dated 07.10.99 after adding 30% running allowance the pay scale was stated Rs.6500-10500/-. The applicant's grievance is that there pay scale has been wrongly reduced by the impugned orders. Normally ^{before} ~~the order~~ coming to this Tribunal, the applicant ^{should have} should approach the departmental authorities. Learned counsel for the applicant has stated that the applicants filed a representation dated 30.04.01 before the Divisional Railway Manager, Allahabad (annexure-10), however, the representation has not been decided, therefore, the applicant approached this Tribunal. As the representation has already been filed before the competent authority, in our opinion, no interference is required by this Tribunal at this stage except that the respondent no.2 may be directed to decide

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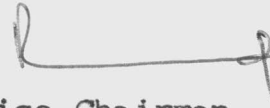


the representation within specified time by the reasoned order.

2. The O.A. is accordingly disposed of finally with the direction to the respondent no.2 to decide the representation of the applicant dated 30.04.01(annexure-10) by a reasoned order within three months. To avoid delay it shall be open to the applicant to file a fresh copy of the representation alongwith the copy of the order. No order as to costs.



Member (A)



Vice Chairman

/M.M./